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Maharashtra Universities (Second Amendment) Act, 2011 28 of 2011

[12 August 2011]

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PREAMBLE

An Act further to amend the Maharashtra Universities Act, 1994. WHEREAS it is expedientfurther to amend the Maharashtra Universities Act, 1994, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-second Year of the Republic of India as follows:--

1. Short title :-

This Act may be called the Maharashtra Universities (Second Amendment) Act, 2011.

2. Amendment of section 82 of Mah. XXXV of 1994 :-

In section 82 of the Maharashtra Universities Act, 1994, after subsection (5), the following sub-section shall be inserted, namely:-- "(5A) Notwithstanding anything contained in the second proviso to sub-section (5), for the academic year 2011-2012, such permission from the State Government shall be communicated to the university on or before 20th August 2011 and shall be given effect by the university in the same academic year."